

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s. BLOOM DEKOR LIMITED**

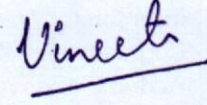
Relevant Particulars		
1.	Name of Corporate Debtor	M/s. Bloom Dekor Limited
2.	Date of Incorporation of Corporate Debtor	23 <sup>rd</sup> March, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. of Corporate Debtor	L20210GJ1992PLC017341
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 275, At & Post: Dhanap N. H. No. 8, Opp. Ambemata Temple, Gandhinagar, Gandhinagar, Gujarat, India, 382355.
6.	Address other than R/o where all or any books of account and papers are maintained (as per MCA data)	2/F, Sumel, Sarkhej - Gandhinagar Highway Road, Opp. Gnfc Info Tower, Thaltej, Ahmedabad, Gujarat, India, 380059
7.	Insolvency commencement date in respect of Corporate Debtor	11.10.2023
8.	Estimated date of closure of Insolvency Resolution Process	08.04.2024
9.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	<b>CA Vineeta Maheshwari</b> Regn. No. IBBI/IPA-001/IP-P00185/2017-2018/10364
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	<b>CA Vineeta Maheshwari</b> 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ipvineetak@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	<b>CA Vineeta Maheshwari</b> 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ip.bloomdekor@gmail.com
11.	Last date for submission of Claims	Wednesday, 25.10.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Bloom Dekor Limited** vide order dated **11<sup>th</sup> October, 2023**.

The creditors of **M/s. Bloom Dekor Limited**, are hereby called upon to submit their claims with proof on or before Wednesday, 25<sup>th</sup> October, 2023 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



**Date: 13.10.2023**  
**Place: Surat**

**CA. IP Vineeta Maheshwari**  
**IRP for M/s. Bloom Dekor Limited**  
**Mobile No.: +91 93767 81166**  
**Email Id.: ip.bloomdekor@gmail.com**

**PUBLIC NOTICE**

That, Narshibhai Gokulbhai Savaliya, the owner immovable property bearing Plot No.B/18/6 admeasuring about 3,614 sq. mts. of Sachin Udhyanagar Sahakari Mandli Limited, situated on the land bearing Revenue Survey No.112, Block No.142 of village Bhatiya, Taluka Choryasi, District Surat, is desirous of mortgaging the said property with my client Bank against various credit facilities obtained/to be obtained. That if any individual, firm, trust, bank, financial institution, government /semi government organization or any other person have any objections/ claims or claims should be raised in writing before me personally alongwith all the documentary evidences within 14 days of date of publication of this notice, failing which no objections or claims of whatsoever nature will be entertained.

DT. 13/10/2023  
Add: 202, Sundaram, Opp. Mudita Mithai, Nanpura Main Road, Surat, Ph. 2465414, Mob. 9879082982

**Kevin R. Shah**  
Advocate

**TATA CAPITAL HOUSING FINANCE LTD.**  
Regd. Office : 11th Floor, Tower A, Peninsula Business Park, Ganpatra Kadam Marg, Lower Parel, Mumbai 400013. CIN No. U67190MH2008PLC167552.

**POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)**  
(As per Rule 8(1) of the Security Interest Enforcement Rules, 2002)

Whereas, the undersigned being the Authorized Officer of the TATA Capital Housing Finance Limited., under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a demand notice calling upon the borrowers to repay the amount mentioned in the notice within 60 days from the date of the said notice. The borrower, having failed to repay the amount, notice is hereby given to the borrower in particular and public in general, that the undersigned has taken Physical Possession of the property described herein view of order passed by the Addl. Chief Judicial Magistrate, Kathor, in below mentioned CC No. through the Appointed Court Commissioner the said Appointed Court Commissioner handed over the Physical Possession to the undersigned Authorised Officer.

The borrowers, in particular, and the public in general, are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the TATA Capital Housing Finance Limited, for an amount referred to below along with interest thereon and penal interest, charges, costs etc. from the date of demand notice.

The borrower's attention is invited to provisions of sub-section (8) of Section 13 of the Act, in respect of time available, to redeem the secured assets.

Sr. No.	Loan No.	Name of Obligor(s)/ Legal Heir(s)	Amount as per Demand Notice	Demand Notice Dt. Date of Possession	Order Date Filing Date Case No.
1	10432803	Rampravesh Teknarayan Yadav (Borrower), Foomlatidevi R Yadav (Co-Borrower)	Rs. 7,91,575/-	05-04-2023 12-10-2023	24-08-2023 02-08-2023 CRMA J11554/2023

**Description of the Secured Assets/Immovable Properties/Mortgaged Properties:**  
**Schedule - All the piece & parcel of Immovable property bearing As Per Passing plan Plot No. 8/B (As Per Society Lay-Out plan Plot No. 8), of which area as per site admeasuring is 44.62 Sq. Mts., along with 15.77 Sq. Mts. of Undivided share proportionate share in the underneath land and all internal and external rights thereto, Totally Admeasuring 60.39 Sq. mts., in the premises/campus known as "SHRUSHTI RESIDENCY", constructed on non-agricultural land for residential use bearing Survey No. 123/2, Block No. 113 admeasuring 14449 Sq. Mts., Situated at Village: Kareli, Tal: Palsana, Dist: Surat of Gujarat State. Bounded as Follows: - East : Society Road, West: Block No. 116, North: Plot No. 9, South: Plot No. 7.**

Date : 12.10.2023  
Place : Surat  
Sd/- Authorized Officer  
For Tata Capital Housing Finance Limited

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. BLOOM DEKOR LIMITED**

**RELEVANT PARTICULARS**

Sr. No.	Name of Corporate Debtor	M/S. Bloom Dekor Limited
1.	Name of Corporate Debtor	M/S. Bloom Dekor Limited
2.	Date of Incorporation of Corporate Debtor	23 <sup>rd</sup> March, 1992
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. of Corporate Debtor	L20210GJ1992PLC017341
5.	Address of the registered office and principal office (if any) of corporate debtor	Survey No. 275, At & Post Dhanap N. H.No.8, Opp. Ambemata Temple, Gandhinagar, Gandhinagar, Gujarat, India, 382355.
6.	Address other than R/O where all or any books of account and papers are maintained (as per MCA Data)	2/F, Sumel, Sarkhej - Gandhinagar Highway Road, Opp. Gnc Info Tower, Thaltej, Ahmedabad, Gujarat, India, 380059
7.	Insolvency commencement date in respect of Corporate Debtor	11.10.2023
8.	Estimated date of closure of Insolvency Resolution Process	08.04.2024
9.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	CA Vineeta Maheshwari Regn. No. IIBI/IPA-001/IP-P00185/2017-2018/10364
9.	Address and e-mail of the Interim Resolution Professional, as registered with the Board	CA Vineeta Maheshwari 3 <sup>rd</sup> Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ipvineeta@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	CA Vineeta Maheshwari 3 <sup>rd</sup> Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007 Email id: ip.bloomdekor@gmail.com
11.	Last date for submission of Claims	Wednesday, 25.10.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/home/downloads N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s. Bloom Dekor Limited** vide order dated **11<sup>th</sup> October, 2023**.

The creditors of **M/s. Bloom Dekor Limited**, are hereby called upon to submit their claims with proof or before **Wednesday, 25<sup>th</sup> October, 2023** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-  
CA IP Vineeta Maheshwari  
IRP for M/s. Bloom Dekor Limited  
Mobile No.: +91 93767 81166  
Email id: ip.bloomdekor@gmail.com

Date: 13.10.2023  
Place: Surat

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S. YOURS ETHNIC FOODS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr. No.	Name of corporate debtor	M/S. YOURS ETHNIC FOODS - PRIVATE LIMITED
1.	Name of corporate debtor <td>M/S. YOURS ETHNIC FOODS - PRIVATE LIMITED</td>	M/S. YOURS ETHNIC FOODS - PRIVATE LIMITED
2.	Date of incorporation of corporate debtor <td>22/01/2014</td>	22/01/2014
3.	Authority under which corporate debtor is incorporated / registered <td>Registrar of Companies - Ahmedabad</td>	Registrar of Companies - Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor <td>U15490GJ2014PT0078368</td>	U15490GJ2014PT0078368
5.	Address of the registered office and principal office (if any) of corporate debtor <td>3-D, NIDHISHRI CORPORATION, NR. VIMAL HOUSE, VITHALBAHAI PATEL COLONY, STADIUM RD, NAVRANGPURA, AHMEDABAD AHMEDABAD, GUJARAT 380013 INDIA</td>	3-D, NIDHISHRI CORPORATION, NR. VIMAL HOUSE, VITHALBAHAI PATEL COLONY, STADIUM RD, NAVRANGPURA, AHMEDABAD AHMEDABAD, GUJARAT 380013 INDIA
6.	Insolvency commencement date in respect of corporate debtor <td>09/10/2023 (Order received on 11/10/2023)</td>	09/10/2023 (Order received on 11/10/2023)
7.	Estimated date of closure of insolvency resolution process <td>06/04/2024</td>	06/04/2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional <td>Mr. RAJENDRA DEVIDAS PURANIK IIBI/IPA-001/IP-P02029/2020-2021/13149</td>	Mr. RAJENDRA DEVIDAS PURANIK IIBI/IPA-001/IP-P02029/2020-2021/13149
9.	Address and e-mail of the interim resolution professional, as registered with the Board <td>C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GANAK VADIA MARG, OPP FIRE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA, 400097, Email: rdgauralk@gmail.com</td>	C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX, OFF GANAK VADIA MARG, OPP FIRE BRIGADE MALAD EAST, MUMBAI SUBURBAN, MAHARASHTRA, 400097, Email: rdgauralk@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional <td>C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX OFF GANAK VADIA MARG OPP FIRE BRIGADE MALAD EAST MUMBAI SUBURBAN, MAHARASHTRA-400097, Email: cirp.yoursethnicfoods@gmail.com, Mob. No. 9620127826 25/10/2023</td>	C-601 DINDOSHI ONKAR CHS LTD SHIVDHAM COMPLEX OFF GANAK VADIA MARG OPP FIRE BRIGADE MALAD EAST MUMBAI SUBURBAN, MAHARASHTRA-400097, Email: cirp.yoursethnicfoods@gmail.com, Mob. No. 9620127826 25/10/2023
11.	Last date for submission of claims <td>NIL</td>	NIL
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional <td>NIL</td>	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) <td>NIL</td>	NIL
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: <td>www.ibbi.gov.in -&gt; Quick Links -&gt; Downloads -&gt; IIBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.</td>	www.ibbi.gov.in -> Quick Links -> Downloads -> IIBI (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Notice is hereby given that the National Company Law Tribunal, Ahmedabad Bench, Court II, has ordered the commencement of a corporate insolvency resolution process of **M/S. YOURS ETHNIC FOODS PRIVATE LIMITED** on **9<sup>th</sup> October, 2023** in CP (IB)/322/MCLT/AHM/2023 which order is received on **13<sup>th</sup> October, 2023**.

The creditors of **M/S. YOURS ETHNIC FOODS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **25<sup>th</sup> October 2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 13/10/2023  
Place: Mumbai/Ahmedabad  
RAJENDRA DEVIDAS PURANIK  
Insolvency Professional

**Union Bank of India**  
Nanpura Branch - UG 1, 2 & 3, Tirupati Plaza, Beside Bahumali Building, Near Athwagate, Nanpura, Surat - 395001, Tel. 0261-2474069/2475206 Email: bm0538@unionbankofindia.com

**DEMAND NOTICE UNDER SEC.13 (2)**

Place : Surat Date : 29-08-2023

To,  
**M/s Swastika Impex (Borrower)**  
At - C-4531 to 4536 & 4551 to 4556, Kohinoor Textile Market, Ring Road, Surat  
Also At - B-2, Basement Anupam House, Below Bhagat Tarachand Hotel, Ring Road, Surat-395002  
Mrs. Kirti Ajaykumar Mittal (Proprietor),  
At - At - C-4531 to 4536 & 4551 to 4556, Kohinoor Textile Market, Ring Road, Surat  
Also At - B-2, Basement, Anupam House, Below Bhagat Tarachand Hotel, Ring Road, Surat-395002  
Also At - 803 & 804, Vaibhav Apartment, Opp. Bank of Baroda, Bhatar Road, Surat, SVR College, Surat-395007  
Mr. Ajaykumar Rameshchand Mittal (Guarantor)  
Mr. Pranshu Ajaykumar Mittal (Guarantor)  
At - 803 & 804, Vaibhav Apartment, Opp. Bank of Baroda, Bhatar Road, Surat, SVR College, Surat-395007

Sir/Madam,  
SUB: Enforcement of Security Interest Action Notice -In connection with the credit facilities enjoyed by you with us - Classified as NPA  
We have to inform you that your account namely, **M/S SWASTIKA IMPEX (A Proprietorship firm of Mrs. Kirti Ajaykumar Mittal)** has availed the following credit facilities from our Branch

Type of Facility	Account Number	Limit Sanctioned (in Rs.)	Existing ROI
Cash Credit (Union MSME Suvidha Scheme)	364105110000104	100,00,000.00	12.05%

Further, we have to inform you that your account namely, **M/S Swastika Impex (A Proprietorship concern of Mrs. Kirti Ajaykumar Mittal)** has been classified as NPA as on **18-08-2023** pursuant to your default in making repayment of dues/installment/interest.

As on **29-08-2023**, a sum of **Rs. 1,02,18,116.75 (Rupees One Crore Two Lakhs Eighteen Thousand One Hundred Sixteen and Paise Seventy Five only)** inclusive of interest charged up to **31-07-2023** is outstanding in your accounts as shown below:

Particulars	Amount (in Rs.)
Cash Credit (Union MSME Suvidha Scheme) (A/C NO. 364105110000104)	
Outstanding Balance as per certified extract from ledger showing balance as on date i.e., 29-08-2023	101,31,252.50
Unrecovered Interest	86,864.25
Penal Charges	0.00
Other Bank Charges	0.00
Less: Recovery	(1,000.00)
Total Outstanding Dues up to 29.08.2023	1,02,18,116.75

In spite of our repeated demands, you all, being the borrowers/guarantors/mortgagors, failed to pay total amount towards the amount outstanding in the loan accounts and neglected and defaulted to discharge the contractual liabilities.

We do hereby call upon you in terms of section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, to pay a sum of **Rs. 1,02,18,116.75 (Rupees One Crore Two Lakhs Eighteen Thousand One Hundred Sixteen and Paise Seventy Five only)** inclusive of interest charged up to **31-07-2023** together with interest, cost & expenses at the contractual rate as per the terms and conditions of loan documents executed by you and discharge your liabilities in full within 60 days from the date of receipt of this notice, failing which, we shall be constrained to enforce the following securities created by you in favour of the bank by exercising any or all of the rights given under the said Act.

**DETAILS OF THE SECURED ASSETS:**

- The Immovable Property Bearing Flat No. B-804, adm. Super Built Up area 108.788 sq.mtrs; and built up area 98.15 sq.mtrs on the 8<sup>th</sup> floor, together with undivided proportionate share in the Land underneath the building with all kinds appurtenant thereto of the building known as Vaibhav Apartment organized by Vikas Co-operative Housing Society Limited - situated on the land bearing final Plot No.34 paikae portion adm. 1906.60 sq.mtrs of T.P.Scheme No.6 (majura katodara); Revenue survey Nos. 42 and 42/B of village moje Majura, which constituted City survey No.833/1 to 833/11 of ward Majura; city surd.601d Taluka Surat city (Choryasi), and New taluka Majura; District. Surat. On or towards North by: Open Space, On or towards South by: Passage ft.Lft. On or towards East by: Open Space, On or towards West by: Flat No.803. Owned by: Mr. Ajaykumar Ramesh Chand Mittal.
- The Immovable Property Bearing Flat No. B-803, adm. Super Built Up area 135.68 sq.mtrs; and built up area 98.15 sq.mtrs on the 8<sup>th</sup> floor, together with undivided proportionate share in the Land underneath the building with all kinds appurtenant thereto of the building known as Vaibhav Apartment-B organized by Vikas Co-operative Housing Society Limited - situated on the land bearing final Plot No.34 paikae portion adm. 1906.60 sq.mtrs of T.P.Scheme No.6 (majura katodara); Revenue survey Nos. 42 and 42/B of village moje Majura, which constituted City survey No.833/1 to 833/11 of ward Majura; city surd.601d Taluka Surat city (Choryasi), and New taluka Majura; District. Surat. On or towards North by: Open Space, On or towards South by: Passage ft.Lft. On or towards East by: Flat No.804, On or towards West by: Open Space. Owned by: Mr. Pranshu Ajaykumar Mittal

- Please note that if you fail to remit the dues within 60 days and if Bank exercises all its rights under this Act and if the dues are not fully satisfied with the sale of proceeds of the secured assets, we shall be constrained to take appropriate legal action against you in a court of law/Debt Recovery Tribunal for recovery of the balance amount from you.
- As per sec. 13 (13) of the Act, on receipt of this notice you are restrained from disposing of or dealing with the above securities except in the usual course of business without the consent of the Bank. Please note that any violation of this section entails serious consequences.
- Your kind attention is invited to provisions of sub-section (8) of Section 13 of the SARFAESI in respect of time available, to redeem the secured assets.

Date : 04-09-2023  
Place - Surat  
Yours Faithfully,  
Chief Manager, Authorized Officer

**Bank of Baroda**  
Olpad Branch : Olpad Surat, Main Road, C/o Patel Timber Mart, Beside Gujarat Petroleum, Olpad, Dist- Surat- 394540  
E-Mail: olpad@bankofbaroda.com, Phone:912621222032

**NOTICE TO BORROWER** (Under Sub-Section (2) of Section 13 of the SARFAESI Act, 2002)

To, **Mr. Narayan Purastam Bhuyan & Mrs. Gayatri Narayan Bhuyan** 94, Mahek Residency, Madhar Madhar Kareli Road, Tal- Olpad, Dist -Surat Pin - 395009  
Property Add: **Mr. Narayan Purastam Bhuyan & Mrs. Gayatri Narayan Bhuyan** 94, Mahek Residency, Madhar Madhar Kareli Road, Tal- Olpad, Dist - Surat-395009

Dear Sir/s  
Re: Credit facilities with our Bank of Baroda - Olpad Branch.  
We refer to our letter No. Retail-00000894981- Home Loan -06/2759 dated.15.07.2021 for your advance account Mr. NARAYAN PURASTAM BHUYAN & Mrs. GAYATRI NARAYAN BHUYAN (Borrower) conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature & type of Facility	Limit	Rate of Interest	O/s as on 18.09.2023	Security agreement with brief description of securities
Baroda Home Loan (Term Loan -06/3759)	Rs. 9,68, 956/- (Rs. Nine lac Sixty Eight thousand Nine Hundred fifty Six only)	1 Year MCLR+ SP i.e. @9.60 % p.a.	Rs. 9,39,830/- + unapplied Interest & other charges	Land & Building house No-94 bearing survey Number 42/1, Paikae, 42/2,41/1Paikae, 40/2Paikae 39/3,39/4, Block No-42,43,44 located at plot No-94 Admeasuring Built Up area 25.82 Sq.Mtr. & Land area-60.28 Sq.Mtr. Mahek Residency , Nr. Divine Public School, Sayan Bharundi Road, Madhar, Tal- Olpad, Dist- Surat - Pin- 394130.
Total	9,68, 956/-		Rs. 9,39,830/- + unapplied Interest & other charges.	

• Description of Mortgage Property mentioned below:- Land & Building house No-94 bearing survey Number 42/1, Paikae, 42/2,41/1Paikae, 40/2Paikae 39/3,39/4, Block No-42,43,44 located at plot No-94Admeasuring Built Up area 25.82 Sq.Mtr. & Land area-60.28 Sq.Mtr. Mahek Residency , Nr. Divine Public School, Sayan Bharundi Road, Madhar, Tal- Olpad, Dist- Surat - Pin- 394130. Boundaries North:- Plot- No- 83, South:- Society Road, East:- Plot- No- 95, West:- Plot- No- 93

- In the Document of Loan Agreement for Baroda Home Loan dated- 16.07.2021 you have acknowledged your liability to the Bank to the tune of Rs. 9,68,956/- (Rs. Nine lac Sixty Eight thousand Nine Hundred fifty Six only). The outstanding stated above include further drawings and interest up to other charges debited to the account are Rs. Nil. 2. As you are aware, you have committed defaults in payment of interest on above loans/outstanding for the quarter ended June,2023. You have also defaulted in payment of installments of term loan/demand loans which have fallen due for payment on 16.06.2023 and thereafter. 3. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 14.09.2023 (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon. 4. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 9,39,830/- (Rupees Nine Lacs Thirty Nine thousand Eight Hundred Thirty Only) + unapplied Interest & other charges**, as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note. 5. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full. 6. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13(13) of the said Act, is an offence punishable under section 29 of the Act. 7. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any times before the date of publication of notice for public auction /inviting quotation / tender /private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available. 8. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Date : 18.09.2023  
Chief Manager & Authorized Officer, Bank of Baroda.

**पंजाब नैशनल बैंक Punjab National Bank**  
...the name you can BANK upon!

**Date of E-Auction : 17.11.2023 | Date & Time of Inspection : 09.11.2023 (Between 11.00 AM to 4.00 PM)**  
EMD should be deposit by E-Auction Time

E-Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision of Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor (s) that the below described immovable property mortgaged/charged to the Secured Creditor, the constructive/physical/symbolic possession of which has been taken by the Authorised Officer of the Bank/ Secured Creditor, will be sold on "As is where is", "As is what is", and "Whatever there is" on **17.11.2023 from 11:00 AM to 04:00 pm with 10 minutes extension if necessary** for recovery of its dues due to the Bank/ Secured Creditor from the respective borrower (s) and guarantor (s). The reserve price and the earnest money deposit will be as mentioned in the table below against the respective properties.

Sr. No.	Name of Branch	SCHEDULE OF THE SECURED ASSETS	A) Dt. Of Demand Notice w/s 13(2) of SARFAESI ACT 2002	A) Reserve Price	Details of the encumbrances known to the secured creditors
1.	<b>PNB - Udhna Rd.Branch (453500)</b> M/s Attre Fashion Add-Shop No.212, Kohinoor Textile House, Salabatpura, Ring Road, Surat-395002 Mr. Ashok Kumar Ranka (Proprietor) Add-801, Kanchanangha Apartment, Nr. Vidhyabharti School, Bhatar, Surat-395007 Mrs. Meena Ashok Ranka (Guarantor) Add-801, Kanchanangha Apartment, Nr. Vidhyabharti School, Bhatar, Surat-395007	All that right and interest in the property bearing Unit/House/Shop No. 212, admeasuring Built-up area 82.69 sq. mtrs. And carpet area 68.91 mtrs. on the 2 <sup>nd</sup> floor, together with undivided share in the land of the building, with all kinds appurtenant thereto of the commercial complex known and named as "KOHINOOR TEXTILE HOUSES" Constructed City Survey Nondh No. 2157/A, 2158/A/2/A, 2885/C/1/7/A/8, 2885/C/1/7/B, 2885/C/1/7/C, 2885/C/1/7/D/1, 2885/C/1/7/D/2, 2158/A/1/D of ward no. 3, situated in Pipardi Sheri of Salabatpura area with City Survey, Taluka, Surat City, Dist. Surat, belong to Mrs. Meena Ashok Ranka.	A) 13.07.2023	A)Rs 133.00	Not Known
			B) Rs.1,10,38,772.80 + further interest + Expenses thereon C) 21.09.2023 D) Symbolic Possession	B) Rs. 13.30 C) Rs 0.50	PUNB 4535ATIRE
2.	<b>PNB - Devka Beach Branch (717000)</b> M/s Shiv Shakti Textiles Add-Survey No.375/7, Gala No. 2, KRRR Compound, Hill Indl. Estate, Kachigam, Daman-396210 Mr. Subhash Krishna chand Sharma (Proprietor) Add-Gala No.1, Sharma No. 375/7, KRRR Compound, Hill - Industrial Estate, Kachigam, Daman-396210 Mr. Pramod Krishna Chand Sharma (Guarantor) Add-Flat No.504/A, Abhilasha Complex, M.G. Road, Khariwad, Nani Daman-396210 M/s Mahavir Textile Industries (Mortgagor) Add-Building No. D.1 <sup>st</sup> Floor, Survey No.375/7, Hill industrial Estate, Zari causeway, Kachigam, Nani Daman-396210 M/s Maruti Textile (Guarantor) Add- Building No. D.1 <sup>st</sup> Floor, Survey No.375/7, Hill industrial Estate, Zari causeway, Kachigam, Nani Daman-396210	All that piece and parcel of property being the first floor admeasuring about 4605.00 sq. ft. lying and being on the industrial building No.-D, constructed on N.A. land bearing survey no.375/7 along with proportionate share in the land situated at Vill-Kachigam, Nani Daman, Daman belonging in the name of M/s Mahavir Textile Industries, A Partnership Firm. (Partners-(1.)Mr.Subhash KrishnaChandra Sharma, (2.)Mr.Pramod KrishnaChandra Sharma)	A) 29.05.2023	A)Rs 82.89	Not Known
			B) Rs.1,43,54,008.17 + further interest + Expenses thereon C) 21.08.2023 D) Symbolic Possession	B) Rs 8.30 C) Rs 0.30	PUNB 717000SHIV
3.	<b>PNB - Devka Beach Branch (717000)</b> M/s S & Enterprises Add-Shop No.154 A, Centre Point, 1 <sup>st</sup> Floor, Somnath, Village dabhai, Nani Daman-396210 Mr. Ravish Shaikh S/O-Ashik Ali, 203, apple apartment, Plot No.39, Kabrastan Road, Pardi, Valsad-396191 Mrs. Anisha Rizvan Shaikh Add- Flat No.105, Mehrar apartment, Kabrastan road, vapi-396191 Mr. Sahil Basir Shaikh Add-F-105, Mehrar Apartment, Kabrastan Road, Vapi, Near Azad Rolling shutter, Pardi, Dist-Valsad-396191 Mrs. Sahaz Sahil Shaikh Add-F-105/106, Mehrar apartment, Kabrastan road, Vapi, Near Azad Rolling shutter Pardi, Dist-Valsad-396191	All that piece and parcel of the property being residential Flat No.401, admeasuring about 650.00 sq. ft lying and located on the fourth floor in the building (B-Wing) Naaz Park, Constructed on N.A. Plot No.-7, Survey No-337/7 situated at Vill-Karwad, Tal Vapi, Dist-Valsad, Gujarat owned by Mr. Sahil Basir Shaikh.	A) 31.05.2023	A)Rs 6.43	Not Known
			B) Rs.1,27,38,296.72 + further interest + Expenses thereon C) 22.09.2023 D) Symbolic Possession	B) Rs 0.65 C) Rs 0.10	PUNB 717000S401

**TERMS AND CONDITIONS:** The sale shall be subject to the Terms & Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions: 1. The properties are being sold on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS" and "WHATEVER THERE IS BASIS". 2. The particulars of Secured Assets specified in the Schedule hereinabove have been stated to the best of the information of the Authorised Officer, but the Authorised Officer shall not be answerable for any error, misstatement or omission in this proclamation. 3. The Sale will be done by the undersigned through e-auction platform provided at the Website [www.mstccommerce.com](http://www.mstccommerce.com) on date 17.11.2023 between 11 am to 4 pm. 4. For detailed term and conditions of the sale, please refer [www.ibapi.in](http://www.ibapi.in), [www.tenders.gov.in](http://www.tenders.gov.in), [www.mstccommerce.com](http://www.mstccommerce.com), <http://eprocure.gov.in/epublish/app>.

**STATUTORY SALE NOTICE UNDER RULE 8(6) OF THE SARFAESI ACT, 2002**

Date : 13.10.2023 | Place : Surat  
Chief Manager, Authorised Officer, Punjab National Bank, Secured Creditor

SCAN HERE For detailed Terms & Conditions

**— TENDER CARE —** — Adveritorial

**UNION MINISTER PARSHOTTAM RUPALA CALLS FOR INNOVATIONS TO FOSTER SUSTAINABLE AGRI-FOOD SYSTEMS**

In view of the increasing food demand, environmental degradation and the challenges posed by climate change, there is a urgent need to transform agri-food systems into sustainable enterprises through scientific innovations, Union Minister of Fisheries, Animal Husbandry and Dairying Parshottam Rupala said. He was speaking after inaugurating the 16<sup>th</sup> Agricultural Science Congress (ASC) here on Tuesday. The Minister shared his observation during the Sagar Parkirama drive that marine and inland water pollution has seriously affected aquatic life and coastal ecology. He exhorted the scientists to find lasting and sustainable solutions to address this perilous threat.

**BANK OF MAHARASHTRA BAGS "KIRTIPURASKAR" - HIGHEST AWARD FOR RAJBHASHA**

Bank of Maharashtra bags "KirtiPuraskar", the highest award for Rajbhasha given by Ministry of Home Affairs, Govt. of India. Bank received the prestigious award in two different categories viz. "Best House Magazine" and "Better Implementation of Official Language" in a glittering ceremony on 14<sup>th</sup> September, 2023, held at Pune, Maharashtra.

Shri A. S. Rajeev, Managing Director and CEO, Bank of Maharashtra received the first prize for "Best House Magazine" and the second prize for Better Implementation of Rajbhasha at the hands of Shri Ajay Kumar Mishra, Hon'ble Minister of State for Home Affairs. During this ceremony, Shri Harivansh Narayan Singh, Hon'ble Deputy Chairman of RajyaSabha, Ms. Anshuli Arya, Secretary (Official Language), Ministry of Home Affairs and Ms. Bharti Pawar, Minister of State for Health and Family Welfare etc. were also present on the stage. In this programme, Shri A. B. Vijaykumar, Executive Director and Shri Ashish Pandey, Executive Director, Shri Amit Srivastava, CVO, Shri K. Rajesh Kumar, General Manager (HRM and Rajbhasha) and Dr. Rajendra Shrivastava, Deputy General Manager (Rajbhasha) and other authorities of Bank of Maharashtra were also present.

**UNION BANK OF INDIA ORGANISES "RETAIL EXPO"**

Union Bank of India organised "Retail Expo" at Gwalia SBR, SidhuhavanRoad, Ahmedabad on 7<sup>th</sup> and 8<sup>th</sup> October, 2023. 35 reputed Builders, 6 Car dealers and Visa Consultants participated in the event. Renowned builders of the Ahmedabad and Gandhinagar have displayed their latest and upcoming projects in the twin City. CREDAI Chairman, Gandhinagar Mr. Kiran Patel - President Credai Gandhinagar, Mr. Sureshbhai K. Patel - Secretary Credai Gandhinagar was the Chief Guest. Retail Expo is graced by guest of honour Dr. T. Prakash (DGM Retail Assets), Sh. Vithal Banashankarji (Zonal Head, Gandhinagar), With the collective efforts of ROAhmedabad and RO Gandhinagar, Union Bank of India is offering Home loans starting from 8.35% and Car loans from 8.75%.

**BANK OF INDIA LAUNCHED ITS UPGRADED SAVINGS ACCOUNTS WITH EXCITING OFFERS**

Bank of India, one of the largest Public Sector Banks in India, has upgraded its Savings Accounts for all segments which covers salaried employees, households, individuals, youth etc. The upgraded Savings Accounts now comes with Group Personal Accident Death Insurance Cover which goes as high as up to Rs. 150 Lakhs, air accidental insurance of up to Rs. 100 lakh, concessional locker facility for Gold & Diamond SBA/C holder and free for Platinum SBA/C holder, International Debit Cum ATM card with global access/ acceptance, concessional rate of interest on Retail Loan, waiver of processing charges on Retail Loans, free issuance of Credit Cards, higher usage limit up to Rs.5.00 lakh on POS & free issuance of Credit Cards with varied AQB. MD & CEO of the Bank - Shri Rajneesh Karnataka launched upgraded Savings Accounts in Zonal Manager's conference held on 9<sup>th</sup> Oct, 23 and conveyed to the press & media that Bank is poised to grow its Savings Customers base with these newly upgraded Savings Accounts which is now enriched with finest features, concessions & insurance cover. He further added that bank's e-platform for on-boarding Savings Customers is doing well and this upgrade of Savings Accounts will appeal to the potential customers which in turn will increase the digital on-boarding of new customers. Bank with its healthy CASA ratio is now heading towards broad basing of customers from all strata of the society. We are sure that upgraded Savings Account which now takes a very good care of savings, convenience, protection & insurance need of our customers along with attractive features in the form of various concessions.

Bank in its continued endeavor to meet the banking & financial requirement of its customers & general public, improvement in product & process will help the bank to accelerate the pace of acquiring new Saving Account Customers. These features are offered to our existing as well as new customers which are on-boarded to the Bank on any platforms.

**BoB CELEBRATES 'EK TAREEKH EK GHANTA EK SAATH' AS A**

